

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.**

**Contempt Petition No. 86 of 2005
In
Original Application No. 618 of 2001**

Wednesday, this the 18th day of March 2009

**Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mr. S.N. Shukla, A.M.**

Bipin Bihari Gupta, aged about 39 years, Son of Shri Hare Krishna, resident of House No. 137-E/12-B, Marg No. 3, Rajrooppur, Allahabad.

Applicant

By Advocate: Sri Rakesh Verma

Vs.

1. Shri V.N. Mathur, General Manager, Northern Railway, Baroda House, New Delhi.

Respondent

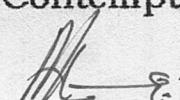
By Advocate: Sri Prashant Mathur.

O R D E R

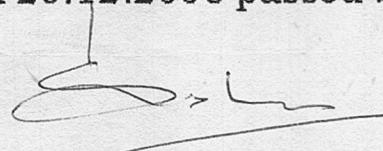
By Ashok S. Karamadi, J.M.

Heard Sri Rakesh Verma, learned counsel for the applicant and Sri Prashant Mathur, learned counsel for the respondents and perused the pleadings.

2. Learned counsel for the applicant states that in view of compliance order passed by the respondents dated 23.12.2008, he seeks liberty to agitate his grievance against the said order. Accordingly this Contempt Petition does not survive for further consideration. Contempt



Petition is accordingly dismissed. Notices issued to the respondents are discharged. However, liberty is given to the applicant to agitate his grievance against the Order dated 23.12.2008 passed by the respondent



Member (A)



Member (J)

/M.M/